

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 17 of 2014 & IA No. 23 of 2014**  
**Appeal No. 18 of 2014 & IA No. 24 of 2014**  
**Appeal No. 33 of 2014 & IA No. 51 & 323 of 2014**  
**Appeal No. 293 of 2013 & IA No. 390 of 2013**  
**Appeal No. 328 of 2013 & IA No. 432 of 2013 & 324 of 2014**  
**Appeal No. 263 of 2013 & IA No. 353 of 2013**

**Dated: 13<sup>th</sup> February, 2017**

**Appeal No. 17 of 2014 & IA No. 23 of 2014**

**In the matter of:**

**Maithon Alloys Ltd. ... Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 18 of 2014 & IA No. 24 of 2014**

**In the matter of:**

**Jai Balaji Industries Ltd. ... Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 33 of 2014 & IA No. 51 & 323 of 2014**

**In the matter of:**

**Impex Ferro Tech Ltd. ... Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 293 of 2013 & IA No. 390 of 2013**

**In the matter of:**

**Bhaskar Shrachi Alloys Ltd.** ... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr.** ... **Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 328 of 2013 & IA No. 432 of 2013 & 324 of 2014**

**In the matter of:**

**Shyam Ferro Alloys Ltd.** ... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr.** ... **Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**Appeal No. 263 of 2013 & IA No. 353 of 2013**

**In the matter of:**

**Bhaskar Shrachi Alloys Ltd.** ... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Anr.** ... **Respondent(s)**

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

**ORDER**

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **28<sup>th</sup> March, 2017.**

For Court Master